

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO. 2930
TO BE ANSWERED ON 10TH JULY, 2019**

FORGERY IN INSTALLATION OF MOBILE TOWERS

2930. SHRI GNANATHIRAVIAM S.:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government has received any complaints of forgery in mobile tower installation;
- (b) if so, the details thereof including the number of such complaints received by the Government during each of the last three years, State/UT-wise; and
- (c) the action taken by the Government thereon?

ANSWER

**MINISTER OF COMMUNICATIONS, LAW & JUSTICE AND
ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

- (a) Yes Sir, Government has received a number of complaints of forgery in mobile tower installation.
- (b) Details of complaints pertaining to forgery in the installation of towers received in DoT in the last three years', State/UT-wise is attached at **Annexure A**.
- (c) Government has taken various initiatives to stop these fraudulent activities as under: -
 - I. A mobile tower is installed by either Telecom Service Providers (TSP) or Infrastructure Service Provider (IP-1) as per their licensing /registration conditions. List of the TSP and IP-1 is available on DoT website i.e. www.dot.gov.in. For avoiding any forgery in installation of tower, anyone can check the authenticity of TSP/IP-1 from DoT website. If any company /agencies /individual asking for advance or registration fees or any kind of payment before actual installation of mobile tower, same may be verified from respective company.
 - II. Any person or entity found involved in forgery in such activities like 1) receiving advance money in the name of mobile tower installation 2) using DoT name/logo recommendation or national emblem is liable to be prosecuted under applicable law. If any person come to know such fraudulent activities, then he should inform local police authority regarding such incident. Additionally, Local Telecom Enforcement, resources and Monitoring (TERM) Cell, a field units of DoT, may be contacted whose contact number are available at DoT website i.e. www.dot.gov.in.
 - III. For creating awareness among the public, DoT from time to time is issuing advisory in print media for avoiding such kind of forgery in installation of mobile towers. Such advisories are also uploaded on DoT Website.

Annexure -A

Annexure referred to in reply of question no 2930 (b) of Lok Sabha Unstarred question to be answered on 10th July 2019 raised by Hon'ble Member of Parliament Shri Gnanathiraviam S regarding " Forgery in Installation of Mobile Tower "				
State Wise Received Grievance -(Category: Tower Issues: Fraud/Cheating)				
Period of Report: 01/01/2019 to 30/06/2019				
State Name	Brought Forward	Received during	Pending during	Disposed during
Andaman And Nicobar Islands	0	0	0	0
Andhra Pradesh	0	1	0	1
Arunachal Pradesh	0	0	0	0
Assam	0	0	0	0
Bihar	0	1	0	1
Chandigarh	0	0	0	0
Chhattisgarh	0	2	0	2
Dadra and Nagar Haveli	0	0	0	0
Daman and Diu	0	0	0	0
Delhi	0	4	0	4
Goa	0	0	0	0
Gujarat	0	1	0	1
Haryana	0	6	0	6
Himachal Pradesh	0	0	0	0
Jammu And Kashmir	0	0	0	0
Jharkhand	0	1	0	1
Karnataka	0	0	0	0
Kerala	0	0	0	0
Lakshadweep	0	0	0	0
Madhya Pradesh	1	1	0	2
Maharashtra	0	2	0	2
Manipur	0	0	0	0
Meghalaya	0	0	0	0
Mizoram	0	0	0	0
Nagaland	0	0	0	0
Odisha	0	2	0	2
Puducherry	0	0	0	0
Punjab	0	0	0	0
Rajasthan	0	1	0	1
Sikkim	0	0	0	0
Tamilnadu	1	4	1	4
Telangana	0	0	0	0
Tripura	0	0	0	0
Uttar Pradesh	1	5	1	5
Uttarakhand	0	0	0	0
West Bengal	0	1	0	1
Total	3	32	2	33

State Wise Received Grievance				
Period of Report: 01/01/2018 to 31/12/2018				
Category: Tower Issues: Fraud/Cheating				
State Name	Brought Forward	Received During	Pending During	Disposed During
Andaman And Nicobar Islands	0	0	0	0
Andhra Pradesh	0	0	0	0
Arunachal Pradesh	0	0	0	0
Assam	0	4	0	4
Bihar	0	5	0	5
Chandigarh	0	0	0	0
Chhattisgarh	1	0	0	1
Dadra and Nagar Haveli	0	0	0	0
Daman and Diu	0	0	0	0
Delhi	0	4	0	4
Goa	0	0	0	0
Gujarat	0	1	0	1
Haryana	0	4	0	4
Himachal Pradesh	0	0	0	0
Jammu And Kashmir	0	0	0	0
Jharkhand	0	1	0	1
Karnataka	0	2	0	2
Kerala	0	0	0	0
Lakshadweep	0	0	0	0
Madhya Pradesh	0	2	1	1
Maharashtra	0	3	0	3
Manipur	0	0	0	0
Meghalaya	0	0	0	0
Mizoram	0	0	0	0
Nagaland	0	0	0	0
Odisha	0	2	0	2
Puducherry	0	0	0	0
Punjab	0	0	0	0
Rajasthan	0	1	0	1
Sikkim	0	0	0	0
Tamilnadu	0	4	1	3
Telangana	0	0	0	0
Tripura	0	0	0	0
Uttar Pradesh	0	15	1	14
Uttarakhand	1	0	0	1
West Bengal	0	3	0	3
Total	2	51	3	50

State Wise Received Grievance				
Period of Report: 01/01/2017 to 31/12/2017				
Category: Tower Issues: Fraud/Cheating				
State Name	Brought Forward	Received During	Pending During	Disposed During
Andaman And Nicobar Islands	0	0	0	0
Andhra Pradesh	0	0	0	0
Arunachal Pradesh	0	0	0	0
Assam	0	0	0	0
Bihar	0	0	0	0
Chandigarh	0	0	0	0
Chhattisgarh	0	1	1	0
Dadra and Nagar Haveli	0	0	0	0
Daman and Diu	0	0	0	0
Delhi	0	2	0	2
Goa	0	0	0	0
Gujarat	0	0	0	0
Haryana	0	0	0	0
Himachal Pradesh	0	0	0	0
Jammu And Kashmir	0	0	0	0
Jharkhand	0	0	0	0
Karnataka	0	0	0	0
Kerala	0	0	0	0
Lakshadweep	0	0	0	0
Madhya Pradesh	0	1	0	1
Maharashtra	0	3	0	3
Manipur	0	0	0	0
Meghalaya	0	0	0	0
Mizoram	0	0	0	0
Nagaland	0	0	0	0
Odisha	0	0	0	0
Puducherry	0	0	0	0
Punjab	0	1	0	1
Rajasthan	0	1	0	1
Sikkim	0	0	0	0
Tamilnadu	0	0	0	0
Telangana	0	0	0	0
Tripura	0	0	0	0
Uttar Pradesh	0	3	0	3
Uttarakhand	0	1	1	0
West Bengal	0	2	0	2
Total	0	15	2	13
